

(3)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH

O.A.96/89

J.Y.Ranade,  
5,Vasumathi Society,  
Baner Road, Aundh,  
Pune - 27. .. Applicant

vs.

1. The Director of Estates,  
Govt. of India,  
Ministry of Urban Development,  
New Delhi.

1. The General Manager,  
Central Railway,  
Bombay V.T. .. Respondents

Coram: Hon'ble Member(A)Shri P.S.Chaudhuri

Appearances:

1. None for the  
Applicant.

2. Mr.V.S.Masurkar  
Counsel for the  
Respondent No.1

2. Mr.V.G.Rege  
Advocate for the  
Respondent No.2

ORAL JUDGMENT:

(Per P.S.Chaudhuri, Member(A))

Date: 08.11.1989

This application was filed on 20.1.1989  
under Section 19 of the Administrative Tribunals Act,1985.

In it the applicant prays that the order of the Director  
of Estates, directing recovery of an amount of Rs.10,108/-  
from the settlement dues of the applicant towards rent  
at market(penal)rate for Flat No.D-I/2 and Garage No.89,  
Bharathi Nagar, New Delhi for the period from 2.3.1987  
to 28.12.1987 as also the order of the Director of  
Estates cancelling the allotment this flat and treating  
the applicant's occupation as unauthorised with effect  
from 2.3.1987 be quashed and set aside. He also prays  
for other connected and consequential reliefs.

2. The applicant was not present today.

But he has filed Misc.Petition No.637/89 praying for

(7)

withdrawal of the application on certain conditions. These conditions are that Respondent No.2 be directed not to recover the amount of Rs.10,108/- and that the applicant be given liberty to approach this Tribunal for redressal if Respondent No.2 ultimately does not comply with such a direction.

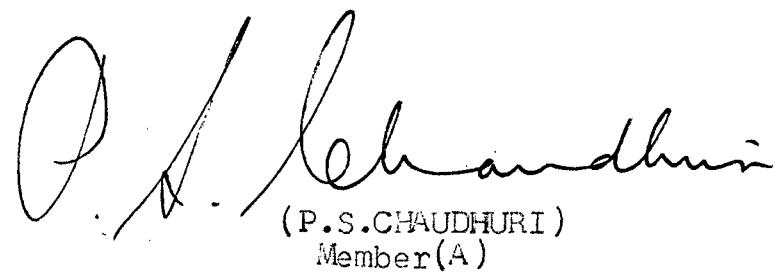
3. Today I also heard Mr.V.S.Masurkar learned counsel for Respondent No.1 and Mr.V.G.Rege learned advocate for Respondent No.2.

4. Mr.Masurkar filed letter dtd.19/20.10.1989 from the Assistant Director of Estates(L) stating that the reliefs claimed by the applicant has already been given to him by the Director of Estates.

5. Mr.V.G.Rege has submitted that the Director of Estates, New Delhi has informed the office of Respondent No.2 that licence fee for the said flat is to be calculated at normal rate for the period from 2.3.1987 to 28.12.1987 and that the total amount outstanding on this account is Rs.2,241/- He also submits that all the settlement dues have been paid to the applicant on his vacation of the railway quarter occupied by him at Bombay.

6. In view of this position the application no longer survives.

7. The application and Misc.Petition No.637/89 are accordingly disposed of as no longer surviving. There will be no order as to costs.

  
(P.S.CHAUDHURI)  
Member(A)